

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No.373/2001

Tuesday this the 24th day of April, 2001

CORAM

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN
HON'BLE MR. T.N.T. NAYAR, ADMINISTRATIVE MEMBER

P.V.Poulose,
S/o late Varkey, aged 64 years
Retired Drawing Teacher,
Government High School,
Agatti residing at Pullakudyil House,
Kombanad PO, Vengoor,
Perumbavoor.

...Applicant

(By Advocate Mr VR Ramachandran Nair)

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1. Union of India represented by
the Secretary, Ministry of Home Affairs,
New Delhi.
2. The Administrator,
UT of Lakshadweep,
Kavaratti Island.
3. Director of Education,
Administration of the UT of Lakshadweep,
Kavaratti Island.
4. Accountant General, Kerala
Ernakulam Branch, Kochi.15.
5. Accounts Officer (P&A)
Principal Pay & Accounts Office,
Kavarathi Island.
6. The Headmaster,
Government High School,
Agatti.
7. The Manager,
State Bank of Travancore,
Perumbavoor.
8. Pay & Accounts Officer,
Central Pension Accounting Office,
Ministry of Finance, Government
of India (Special Seal Authority for
Revision) New Delhi.66.

...Respondents

(By Advocate Mr. Govindh K Bharathan (for R.1&4)
Mr.P.R.R.Menon (rep) for R.2,3,5&6)

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The application having been heard on 24.4.2001, the Tribunal on the same day delivered the following:

ORDER

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

The applicant who retired on 31.1.96 as a Drawing Teacher from the Government High School, Agatti is aggrieved that despite his making representations the respondents have not revised his pension in accordance with the instructions contained in the Government of India, Ministry of Personnel, Public Grievances and Pension, Department of Pension and Pensioners Welfare Office Memorandum dated 18.10.99 (A3). Though the applicant had made representations seeking revision of pension, the respondents have not paid any heed. It is under these circumstances the applicant has filed this application for a direction to the respondents to revise the pension of the applicant in the light of Annexure A3 Memorandum and to grant him all consequential benefits. The applicant has also sought a direction to the respondents to pay interest at 18% per annum on the delayed payment.

2. When the application came up for admission, Shri PRR Menon takes notice for respondents 2, 3, 5 and 6 and SCGSC takes notice for remaining respondents other than Respondent No. 7. Learned counsel on either side submit that the application may be disposed of directing the respondents to refix the pension of the applicant in the light of the instructions contained in the OM of the Government of India, Ministry of Personnel, Public Grievances and Pension, Department of Pension and Pensioners Welfare dated 18.10.99 (A3) and to give the

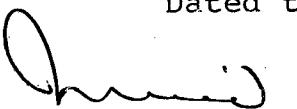
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applicant the consequential financial benefits if any within a reasonable time.

3. In the light of the submission of the learned counsel on either side, we dispose of this application with a direction to the respondents to refix the pension of the applicant in the light of the instructions contained in the Government of India, Ministry of Personnel, Public Grievances and Pension, Department of Pension and Pensioners Welfare OM Dated 18.10.99 (A3) and to give the applicant the monetary benefits, if any, flowing therefrom within a period of three months from the date of receipt of a copy of this order. There is no order as to costs.

Dated the 24th day of April, 2001


T.N.T. NAYAR
ADMINISTRATIVE MEMBER


A.V. HARIDASAN
VICE CHAIRMAN

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List of annexure referred to:

Annexure.A3:

True copy of Order No.F.45/86/97-P&PW(A) Part.I dated 18th October, 1999 issued by the Government of India, Minsitry of Personnel, Public Grievances and Pension, Department of Pension and Pensions' Welfare, new Delhi.

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